



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

ORDER SHEET

Application No. OA 1303 of 2004

Applicant(s). Prasenj Ch. Patraik Respondent(s). Learned Q. And L. Com.

Advocate  
for Applicant (s) J. M. Patraik  
P. Nayak  
S. Misra  
M. K. Mallick  
P. K. Rout  
A. K. Misra

Advocate  
for Respondent (s).....

NOTES OF THE REGISTRY

D.P.O. of 2005 filed.  
Report in the hearing  
format may be seen  
for order  
on memo

DR  
Registration  
Subject to removal of  
defects within one week  
list the matter on  
31/12/04  
→ 31/12/04

For adjustment with  
consideration already  
copy served

My  
31/12/04

Bench

ORDERS OF THE TRIBUNAL

REGISTER  
→ 31/12/04  
Registers

1. ORDER DT. 31.12.2004.

Heard Mr. J. M. Patraik, Learned

Counsel appearing for the Applicant  
and Mr. R. C. Rath, Learned Standing  
Counsel for the Railways; on whom a  
copy of this O.A. has already been  
served.

Claiming seniority from  
a retrospective effect, the Applicant  
represented to his authorities. As it  
appears, under Annexure-A/6 dated  
29.06.2004, the said prayer of the  
Applicant, virtually, received due  
consideration of the Divisional Railway

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## Notes of the Registry

## Orders of the Tribunal

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manager (P) of Khurda Road Division of the East Coast Railway. Not being satisfied with the said decision of the DRM (P), Khurda Road Division, the Applicant submitted a further representation to the Chief Personnel Officer of East Coast Railways at Bhubaneswar under Annexure-A/7 dated 14-07-2004. It appears, the said representation is still pending with the CPO, Eco Railways, Bhubaneswar/Respondent No. 2.

In the said premises, without waisting any time, this Original Application filed u/s.19 of the Administrative Tribunals Act, 1985 is disposed of with direction to the Respondents (especially Res. No. 2) to consider the grievances of the Applicant as raised in his representation under Annexure-A/7 dated 14.7.2004/in this O.A. and pass necessary orders within a period of ninety days from the date of receipt of a copy of this order. While giving consideration to the grievances of the Applicant, the Authorities/Res. No. 2 should keep in mind the standing instructions as available at Annexure-A/8 (Paras 13 & 14) to the O.A.; as per Rules governing the field.

Send copies of this order to the Respondents, alongwith copies of the O.A., and free copies of this order be given to learned counsel for both sides.

✓ *Palit*  
MEMBER (JUDICIAL)